

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.151/2014

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Sarkar & Choudhury Enterprises Pvt.Ltd.-Vs-Mackintosh Burn Ltd.		
Under Section	58/59		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

(1) Mr. Abhrajit Mitra, Sr Adv

(2) Mr. Ratnanku Banerji, Sr Adv

(3) Mr. D.N. Sharma, Adv

(4) Ms. Tram Hassan, Adv

(5) Mr. Debayan Sen, Adv.

For
petitioner

Tram Hassan
Adv
5/9/2018.

1. P. C. Sen, Sr. Adv.

2. Raj Ratna Sen

3. Anup Nath Bhattacharyya.

4. Anirban Ray.

5. Sayani Sen

6. Sreetama Biswas

for
Respondent

Adv.
5/9/18.

ORDER

Ld. Counsel for the petitioner and the respondent is present.

Heard Ld. Senior Counsel appearing on the side of the petitioner in reply. Upon hearing arguments on both sides, it appears to me that copies of Memorandum of association of the associate Companies referred to Annexure-X is to be produced by the respondent because admissibility of Annexure X is seriously under challenge.

List it for production of MOA and for further hearing, if any, on 10/09/2018.

Sd

(Jitendra K. K.)
Member (J)